

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Excise Appeal No.75572 of 2018

(Arising out of Order-in-Appeal No.21-22/CE/RKL-GST/2017 dated 20.11.2017 passed by Commissioner(Appeals), GST, CX & Customs, Bhubaneswar.)

**Shri Pitabhas Chhotray, Director
M/s. Maa Foundry Private Limited**

...Appellant

VERSUS

**Commissioner of Central Excise & Service Tax, Rourkela
.....Respondent**

APPEARANCE

Shri K.Kurmy, Advocate for the Appellant (s)
Shri J.Chattopadhyay, Authorized Representative for the Respondent (s)

CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)

DATE OF HEARING : 22 July 2022
DATE OF DECISION : 16 November 2022

The Appeal filed by the Appellant is allowed with consequential relief, as per law. For order, see order of date in Excise Appeal No.75571 of 2018.

Sd/

**(P.K.CHOUDHARY)
MEMBER (JUDICIAL)**

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